

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 19 of 2013**

**Dated : 7<sup>th</sup> May, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Kerala State Electricity Board**

**.... Appellant (s)**

**Versus**

**Kerala State Electricity Regulatory Commission**

**...Respondent (s)**

Counsel for the Appellant(s):

Mr. M.T. George

Mr. P.U. Siroprosad

Counsel for the Respondent(s):

Mr. Ramesh Babu M.R.

Ms. Mukti Chowdhary

**ORDER**

The learned counsel for the State Commission again seeks some time for filing the reply. Accordingly, he is directed to file the same on or before 25<sup>th</sup> May, 2013 after serving copy on the other side. It is made clear that no further adjournment shall be given for filing the reply.

Post the matter for hearing on **27<sup>th</sup> May, 2013.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**rkt/ak**